Construction of Palika Bazar and Palika Parking in Delhi

2423. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Urban Art Commission had approved in 1983, NDMC's comprehensive scheme for the Paliak Bazar and the Palika Parking including a Common Corridor Approach at the Subway level:

(b) whether it is a fact that the NDMC through it_s Brochure promised to construct the famous and the unique Palika Bazar Complex with the popular Palika Parking Complex at the sub-way-level for convenience of the general public; and

(c) if so, what is the present position in this regard?

THE MINISTER OF URBAN DE-VELOPMENT (SHRIMATI SHEILA KAUL): (a) A comprehensive scheme for Palika Bazar and Palika Parking was approved by D.U.A.C, in 1975-76 and detailed scheme of Palika Parking was approved in 1981-82;

(b) Yes, Sir. Originally it was planned and advertised that Palika Bazar and Palika Parking complexes be connected through an underground corridor. This underground corridor link between two complexes could not be completed due to technical reasons.

(c) Construction of underground corridor-link between aforesaid two complexes depends on certain technical clearance o_n account of proposed Metro Tube Railway in this area.

2424. [Transferred to the 18th December, 1991].

Allotment of Flats by DDA

2425. PROF. I. G. SANADI: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that a single DDA Flat has been allotted to two persons; if so, the number of such cases detected during the last one year;

(b) whether Government are aware that such lapses on the part of DDA cause undue hardship to the allottees:

(c) if so, what is the time taken by DDA to rectify such lapses;

(d) whether DDA compensates the allottees in any way of its lapses; if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN DE-VELOPMENT (SHRIMATI SHEILA KAUL): (a) to (c) 187 cases of double allotment of DDA flats have come to the notice of the DDA during the year 1990-91. Once such cases are detected, action is taken to allocate allot an alternate flat to the eligible allottee preferably in the same colony zone and on the same floor.

(d) to (e) The DDA had recently taken a decision to pay interest at the rate of $7\frac{1}{2}$ per annum, in such cases of double allotments on the amount paid by the allottee towards the price of the original flat allotted to him in case the alternative allotment is not made within six months from the date of payment. In addition the original land premium is charged instead of revised land premium while working out the initial disposal cost.

किराथे के मबन में के द्रीय सरकार झौर राज्य सरकारों के कार्यालय

2426. श्री शिवप्रसाद खनपुरिया : क्या शहरी विकास मंत्री यह बताने की कृता करेंगे कि :

(क) समूचे देश में केन्द्रीय सरकार बौर राज्य-सरकारों के कितने-कितने कार्यालय किराये के भवनों में हैं;

(ख) केन्द्रीय सरकार झौर राज्य सरकारों द्वारा ग्रलग-प्रलग प्रति वर्ष कितने किराये का भुगतान क्रिया जाता है;